


ORDER

Re: Situation arising due to outbreak of novel coronavirus (COVID-19).

Keeping in view the relaxations in the Government Advisories, on the basis of opinion of medical and administrative experts; in continuation/modification of Order No. 25/RG/Spl./Misc. dated 12.06.2020 and Order No. 29/RG/Spl./Misc. dated 07.07.2020, Hon'ble the Chief Justice has been pleased to order that:-

- (i) The cases filed at the Ordinary Filing Counters and pending for scrutiny will be scrutinized w.e.f. 17.08.2021 by the registry.
- (ii) The cases 'with objections' will be returned to the Counsels/Clerks to the Counsels/Petitioner-in-person through objection counters.
- (iii) The cases 'without objections' will also be registered with respect to the date of filing of the same.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


16.8.2021
(Sanjiv Berry)
Registrar General
16.08.2021